

1	2	3
12.	Manipur	128
13.	Meghalaya	335
14.	Nagaland	258
15.	Orissa	50,761
16.	Punjab	56,372
17.	Rajasthan	166,815
18.	Sikkim	1,305
19.	Tamil Nadu	57,461
20.	Tripura	409
21.	Uttar Pradesh	108,542
22.	West Bengal	131,973
23.	Andaman & Nicobar Islands	178
24.	Arunachal Pradesh	-
25.	Chandigarh	4,013
26.	Dadra Nagar Haveli	1,025
27.	Delhi	26,870
28.	Goa, Daman & Diu	7,198
29.	Lakshadweep	3
30.	Mizoram	278
31.	Pondicherry	3,798

**Construction of Additional Floors, in Industrial Areas of Delhi**

3360. SHRI KHELAN RAM JANGDE:  
Will the Minister of URBAN DEVELOP-

MENT be pleased to state:

(a) whether people in Kirti Nagar, Naraina, Mayapuri and Wazirpur Industrial Area have constructed additional floor viz.

mezzanine and full basements etc. without obtaining C & D Forms and Completion Certificate from Delhi Development Authority;

(b) if so, the details thereof, area-wise; and

(c) the action taken/proposed in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) to (c) While sanctioning building plans the basement mezzanine floor to the extent of 25% of permissible ground floor coverage are allowed with the workshop height generally as 20 ft. It is noticed that in Mayapuri industrial area about 25% in Kirti Nagar 7% to 10%, Wazirpur & Naraina 10% to 15% cases with the above deviations are existing without the approval of the C & D Forms and completion/occupancy certificates. Wherever there are deviations, C & D Forms and occupancy certificate are issued after getting these deviations rectified. It has been seen that after obtaining these certificates, the owners extend the mezzanine floors as well as the basement. Appropriate action under the Delhi Development Act, 1957/the Building Bye-laws are taken in such cases.

#### **Master Plan for Delhi**

3361. SHRI K.S. RAO: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether a second Master Plan for Delhi is being prepared and if so, the salient features thereof;

(b) the major achievements of the Delhi's first Master Plan, particularly with respect to the development of land and housing and the land prices;

(c) the price of land in Delhi when the first Master Plan was launched and the price these days; and

(d) how the first Master Plan has contributed to checking the population influx to Delhi and traffic congestion.

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) The Major Plan for Delhi promulgated in 1962 is being extensively modified in accordance with the provisions of the Delhi Development Act, 1957. These modifications are proposed to extend the perspective of the Master Plan to the year 2001 and to make provision for all urban activities like housing, transportation, infrastructure, work, recreation etc., for the estimated population of Delhi for the year 2001.

(b) and (c). The DDA has developed 49,000 acres of land upto 31.3.87, out of which 26,600 acres are for housing. DDA helps in bringing stability in land prices by making developed land available to individuals and cooperative societies at predetermined rates. Before 1970, the land prices of residential plots varied between Rs. 50/- to Rs. 200/- per sq. metre. The market rates determined in the beginning of the current year were from Rs. 858/- to Rs. 5,000/- per sq. metre for residential land, depending upon the locality. The escalation in prices over the years is common to all commodities but is more pronounced in the case of land.

(d) Despite deflection of some population to the ring towns, the objective of keeping the population of Delhi below a particular limit could not be achieved. Traffic congestion, though appreciably relieved in most of the areas by various transport and traffic measures, also continues to be difficult in some pockets.